

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 130  
CP 19 of 2020

**Order under Section 241-242 Co.Act,2013**

**IN THE MATTER OF:**

SBI Funds Management Pvt Ltd  
V/s  
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on ..21/12/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT**

Advocate (Online) for the Applicant.  
Mr. Jaimin R. Dave, Advocate, for the Respondent.

**ORDER**

IA 268 of 2020

The Corporate Debtor is admitted in CIRP. However, there is status quo issued by Hon'ble Supreme Court with respect to the CIRP of the Corporate Debtor. Hence, the matter stands adjourned.

List the matter on 02.03.2022



(AJAI DAS MEHROTRA )  
MEMBER (TECHNICAL)



(MADAN B GOSAVI)  
MEMBER (JUDICIAL)